

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15455/2014

(Arising out of impugned final judgment and order dated 16-05-2014 in LPA No. 2043/2013 in CWP No. 3254/2013 passed by the High Court Of Punjab & Haryana At Chandigarh)

SHER SINGH

Petitioner(s)

VERSUS

FINANCIAL COMMISSIONER (REV.)
HARYANA & ORS.

Respondent(s)

Date : 15-02-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPHFor Petitioner(s) Mr. Parbhat Kumar, Adv.
Mr. Siddharth Mittal, AORFor Respondent(s) Mr. Rajat Sharma, Adv.
Mr. Subhasish Bhowmick, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the petitioner, list the matter after two weeks.

(MEENAKSHI KOHLI)
COURT MASTER(RENU KAPOOR)
COURT MASTER